

OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE,
TIS HAZARI COURTS, DELHI

615 - 815
No. /DMC/THC/DELHI

Dated: 07.01.2026

To,

All the Ld. Judicial Officers,
Central and West Districts,
Tis Hazari Courts,
Delhi.

CIRCULAR

A Mediation 'For the Nation 2.0' Campaign is being launched by Mediation & Conciliation Project Committee (MCPC), Supreme Court of India, across India w.e.f. 2 January 2026.

The letter received from the MCPC in this respect is enclosed with this circular as Annexure A. In terms of the letter dated 07th January, 2026 received from the Hon'ble High Court of Delhi, the directions mentioned in the Annexure A have to be complied with.

In terms of the Annexure A, all the Judicial Officers are requested to identify, till 31.01.2026, suitable pending cases to be referred for mediation and in this respect, assistance of members of Bar, Law Professors/Faculties and final year Law students may be taken. Identified cases should be referred for mediation, within 90 days' as per the High Court Mediation Rules.

This issues with the approval of Ld. Principal District & Sessions Judges (H.Qs. And West).

.....
(Anu Grover Baliga)
Judge In-Charge, Delhi Mediation Centre,
Tis Hazari Courts, Delhi.

816 - 820
No. /DMC/THC/Delhi

Dated 07.01.2026

Copy forwarded for information and necessary action to:

1. PS to the Ld. Principal District & Sessions Judge (H. Qs.), Tis Hazari Courts, Delhi.
2. PS to the Ld. Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
3. The Officer In-charge, Computer Branch, Tis Hazari Courts, Delhi.
4. The Website Committee, Tis Hazari Courts, Delhi to upload this circular.
5. Officer file.

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(Anu Grover Baliga)
Judge In-Charge, Delhi Mediation Centre,
Tis Hazari Courts, Delhi.

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 45 /DHC/Gaz/G-4/2026

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To

The Principal District & Sessions Judge (HQs),
Tis Hazari Court.
Delhi

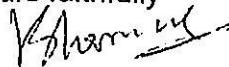
New Delhi, Dated, the 07, January, 2026

Sub: Mediation for the Nation 2.0.

Sir,

I am directed to refer to this Court's letter No.6911/DHC/Gaz/G-4/2025 dated 15.12.2025 and once again forward herewith a copy of email/letters dated 28.11.2025 and 10.12.2025 received from Mr. Santosh Kumar, Secretary, MCPC, Supreme Court of India, on the above subject, and to request you to kindly ask the Judge In-charge, Delhi Mediation Centre, Tis Hazari Courts, Delhi, to comply all the directions including identification of matters to be referred for the Mediation for the Nation 2.0 as contained in the said letter dated 28.11.2025.

Yours faithfully


(Vinay Sharma)
Deputy Registrar (Gaz.IB)
For Registrar General

Encl: As above



MEDIATION AND CONCILIATION PROJECT COMMITTEE
(MCPC)

Mr. Santosh Kumar,
Registrar (Judicial-III),
Supreme Court of India
& Secretary, MCPC,
Supreme Court of India

Address:
Room No. 127, 1st Floor, B-Block,
New Additional Complex Building,
Supreme Court of India,
New Delhi-110001.

Telephone: 011-23115621

E-mail: mcpc@sci.nic.in

597/MCPC/2025

Date: 28th November, 2025

To

The Lt. Registrar General,
All the Hon'ble High Courts of India.

Sub: Mediation for the Nation 2.0

Respected Madam/Sir,

Your good self is well aware that the first mediation for the nation drive began on 1 July 2025 and it is continuing till last case referred in the drive is pending for mediation.

The preliminary data shows that about one lakh cases were settled. Some settlements may result in disposal of more than one matters as in those disputes many cases-counter cases are pending between the parties.

About six crore cases are pending in Indian Courts and cases related to matters as follows are most fit for mediation:

1. Matrimonial cases including DV Act cases and 498A IPC/85 BNS cases.
2. Cheque bounce cases
3. Accident claims case

Santosh Kumar

4. Criminal Compoundable cases
5. Land Acquisition cases
6. Partition cases
7. Eviction Cases
8. Commercial Disputes
9. Suitable Service Matters cases
10. Labour Acts cases
11. Contract Act cases
12. Consumer Cases
13. Other suitable civil cases

During the first Mediation for Nation drive, data was called and received which shows that about 1.7 crore cases under aforesaid categories are pending in Indian Courts.

Given the Mediation success rate, more than 40 lakhs cases will result in settlement if all cases are referred for Mediation in one go. But, we don't have such number of mediators.

Rule 3(b) of the MCPC Mediation Rules 2015 provides for availing services of persons who are not mediators under exceptional circumstances as mediators. Besides, MCPC has recently imparted Mediation training to massive number of persons.

All the trained mediators including the recently trained ones as well as invoking rule 3(b) of MCPC Mediation Rules 2015 may provide us sufficient number of mediators in Mediation for Nation 2.0.

Santosh

His lordship, Hon'ble Chairman MCPC has been pleased to view that before the commencement of 2nd drive, data in the format as below should be called for from all the High Courts of India for placing before his lordship :

Format

Name of the High Court

Nature of Other suitable civil cases Case	No. of pending cases in District Courts + High Court	No. of mediator who can be deputed for cases under the category	No. of cases referred in First Mediation for Nation Drive	No. of cases settled in First Mediation for Nation Drive	No. of persons needed to conduct mediation under Rule 3(b)
Matrimonial cases including DV Act cases and 498A IPC/85 BNS cases.					
Cheque bounce cases					
Accident claims case					
Criminal Compoundable cases					
Land Acquisition cases					
Partition cases					
Eviction Cases					

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Commercial Disputes				
Suitable Service Matters cases				
Labour Acts cases				
Contract Act cases				
Consumer Cases				
Other suitable civil cases				

His Lordship, Hon'ble Chairman MCPC has been pleased to order that :

a. In principle approval is accorded for launch of 2nd Mediation For The Nation Drive w.e.f 2 January 2026. The matters shall be identified till 31 January 2026. Assistance of members of Bar, Law Professors/Faculties and final year Law students may be taken to identify the suitable cases. Identified cases shall be referred for the Mediation for Nation 2.0 for mediation within 90 days as per the High Court Mediation Rules.

b. Secretary MCPC is directed to obtain data in aforesaid format by 246 December 2025 and place before Hon'ble Chairman, MCPC for and in connection with His Lordship's VC

Santosh Kumar

Interaction with all the High Courts of India on date and time fixed by His Lordship.

Your good self is requested to place this letter before Hon'ble Chief Justice cum Patron in Chief of the SLSA, High Court Mediation Committee and Hon'ble Executive Chairman of the SLSA for their Lordship's kind perusal.

Further, your good self is requested to issue necessary directions for sending the data in the aforesaid format before 24th December 2025 to the dedicated E-Mail ID : med4nation.nalsamcpc@sci.nic.in for placing before Hon'ble Chairman, MCPC, Supreme Court of India.

With Regards,

Santosh Kumar
28/11/2025
Santosh Kumar,
Secretary, MCPC



MEDIATION AND CONCILIATION PROJECT COMMITTEE (MCPC)

Mr. Santosh Kumar,
Registrar (Judicial-III),
Supreme Court of India
& Secretary, MCPC,
Supreme Court of India

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Room No. 127, 1st Floor, B-Block,
New Additional Complex Building,
Supreme Court of India,
New Delhi-110001.

E-mail: mcpc@scil.nic.in

639/MCPC/2025

Date: 10th December, 2025

To,
The Registrar General,
High Court of Delhi

Sub: Mediation for Nation 2.0.

**Ref: Your office letter. no. 6371/DHC/Gaz./G-4/2025 dated
04th December, 2025.**

Sir,

With reference to the above captioned subject, it is to inform you that the directions/orders mentioned in the letter no. 597/MCPC/2025 dated 28.11.2025 also pertain to the concerned District Courts Mediation Centres under your jurisdiction.

Additionally, the requisite data is to be obtained in the same format as mentioned in the letter dated 28.11.2025.

This is for your information and the needful.

Regards,

Santosh Kumar,
Secretary, MCPC